

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (EZ)]

**IN THE MATTER OF:**

**Manbodh Kumar**

..... Applicant

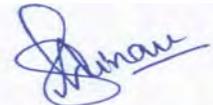
Versus

**State of Bihar & Ors.**

..... Respondents

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**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.11)

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**Mob:** 9811764256, 9582416270

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Place: KOLKATA (EZ)

Date: 7/11/2025



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (EZ)]

**IN THE MATTER OF:**

**Manbodh Kumar**

**..... Applicant**

**Versus**

**State of Bihar & Ors.**

**..... Respondents**

**ADDITIONAL REPLY /RESPONSE FILED BY THE RESPONDENT**

**NO.11 i.e. BHOLA RAM STEELS PVT. LTD.**

**MOST RESPECTFULLY SHEWETH:**

1. That the present Additional Reply/Response has been filed by the Respondent No.11 i.e. Bhola Ram Steels Pvt. Ltd. [hereinafter referred to as the “answering Respondent”]. That on 27.05.2025, the answering Respondent has already filed its Reply in this present Original Application and has also filed several documents along-with the said Reply dated 27.05.2025. That the answering Respondent craves leave & indulgence of this Hon’ble Tribunal that the contents of the said Reply dated 27.05.2025 filed by the answering Respondent and the documents filed along-with the said Reply dated 27.05.2025 may be treated as part & parcel of this present Additional Reply/Response and the same are not repeated herein for the sake of brevity.
  
2. That the answering Respondent is a company registered under the Companies Act, 1956 having its Registered Office at: Nasriganj, Danapur, Patna, Bihar – 800 012 and its Corporate Office at: 2<sup>nd</sup> Floor, M-79, M-Block Market, Greater Kailash – II, New Delhi – 110 048. That the answering Respondent is operational since March, 1998 and is engaged in the business of manufacturing & sale of Steel Billet, M.S. Flat, Bar & Rods, Squire and Electro Forged Grating. That the answering Respondent manufactures a high-quality product only on

pre-defined orders for Government Projects and Public Sector Units (PSUs) like Tata, L & T, Reliance etc.

3. That in compliance of the Order dated 03.04.2025, the industrial unit of the answering Respondent was inspected by the Joint Committee on 28.04.2025. That the said Joint Committee filed its Inspection Report dated 19.06.2025 w.r.t. the facts observed by the said Joint Committee during the inspection of the industrial unit of the answering Respondent on 28.04.2025.
4. **ANALYSIS OF THE INSPECTION REPORT DATED 19.06.2025 FILED BY THE JOINT COMMITTEE BEFORE THIS HON'BLE TRIBUNAL:**
  - (a) That the answering Respondent has duly obtained (renewal) Emission Consent Order /Consent to Operate (Air) vide Letter No. 1098 dated 22.06.2023 and Discharge Consent Order /Consent to Operate (Water) vide Letter No. 1099 dated 22.06.2023 from the Bihar State Pollution Control Board, Patna, which is valid for five years.
  - (b) That the answering Respondent has duly obtained Environmental Clearance from the State Environmental Impact Assessment Authority (SEIAA), Bihar vide File No. SIA/3(a)/2436/2023 dated 14.03.2024.
  - (c) That the answering Respondent has duly obtained Authorization under Hazardous and Other Waste (Management and Trans-boundary Movement) Rules, 2016 from the Bihar State Pollution Control Board, Patna vide Authorization No. – HW/B-3627 dated 17.03.2025.
  - (d) That as far as the observation that “Display Board depicting information related with Hazardous Waste was not observed at the entrance of the industry” is concerned, it is submitted that the answering Respondent has already affixed the Display Board depicting information related with Hazardous Waste at the entrance of the industry. Photograph of

the “Display Board depicting information related with Hazardous Waste at the entrance of the industry” is annexed as **Annexure: A**.

- (e) That as far as “No Objection Certificate” for the extraction of ground water from the Central Ground Water Authority (CGWA) is concerned, it is submitted that the answering Respondent has duly obtained the “No Objection Certificate” for the extraction of ground water from the Central Ground Water Authority (CGWA), bearing NOC No. CGWA/NOC/IND/REN/2025/11954 dated 03.11.2025 which is valid from 08.01.2024 to 07.01.2027. Copy of the “No Objection Certificate” for the extraction of ground water from the Central Ground Water Authority (CGWA), bearing NOC No. CGWA/NOC/IND/REN/2025 /11954 dated 03.11.2025 is annexed as **Annexure: B**.

(f) **Air Pollution Control Devices:**

- (1) **At Induction Furnace:** There are two level of Fume Extraction System: Primary and Secondary. The Primary Fume Extraction System is installed at Induction Furnace. The extracted fume is passed through the wet scrubber to capture the particulate matters and gases and then goes out through the stack. The Secondary Fume Extraction System is installed at the top of the shed on all three sides which traps the escaped fumes from the Primary Fume Extraction System to ensure maximum extraction of fumes. **Both stacks are fitted with Online Monitoring System, which are duly connected to the server of the Bihar State Pollution Control Board as well as with the server of the Central Pollution Control Board.** It can also be accessed by the public on the website of the Bihar State Pollution Control Board.
- (2) **At Pickling and Galvanising Unit:** The answering Respondent has shifted to **Piped Natural Gas (PNG)** for heating tanks. **No black smoke was observed emanating from the connected stacks,** on the day of inspection.



- (3) At reheating furnace: That after the installation of Continuous Casting Machine (CCM), the reheating furnace is not in use. That, however, in compliance of the notification of the Bihar State Pollution Control Board (Notification No. 05 dated 14.02.2022), the answering Respondent has also obtained a connection of Piped Natural Gas (PNG) for the said reheating furnace.
- (4) Vehicular Movement: That water spraying (manual) on the circulating area was observed.

(g) **Water Pollution Control Devices:**

- (1) Effluent Treatment Plant: That the answering Respondent has duly installed an Effluent Treatment Plant (ETP) for treatment of the effluent generated during the pickling and galvanising process. That log book of ETP inlet and outlet is duly maintained by the answering Respondent.
- (2) Zinc Sludge: That the Zinc Sludge is transported to M/s Bhawani Chemicals, F-8, Udyogpuram, Partapur, Meerut (U.P.) – 250 013. That the answering Respondent has dispatched 37.470 MT of sludge during the last financial year.
- (3) That the answering Respondent has duly installed flow meter at ETP inlet and outlet. That the answering Respondent has also duly installed the PTZ camera at ETP Process area as per the guidelines of CPCB. That the answering Respondent is maintaining Zero Liquid Discharge (ZLD) and it can be assessed by public also at the BSPCB website.
- (4) Cooling Tower: Tower is attached with the induction furnace for its cooling. Effluent is not generated rather it requires makeup water.
- (5) Domestic Sewage: That for the treatment of the domestic sewage, the answering Respondent has constructed septic tank along with soak pit.

(h) **Solid Waste Management:**

- (1) Solid Waste dumped inside its campus: In this regard, it is submitted that as per the direction of the Joint Committee, the answering Respondent has done the toxicity report of solid waste generated from the induction furnace and the answering Respondent hereby undertakes that the answering Respondent will dispose of the said solid waste as per the directions of this Hon'ble Tribunal. Copy of the Test Report dated 16.05.2025 w.r.t. the Toxicity Properties of the Slag of Induction Furnace issued by Johannes Kepler Testing & Research Centre (HICM) Pvt. Ltd. DPS More, Priyadarshi Nagar, Bailey Road, Patna (Bihar) – 801 503 is annexed as **Annexure: C.**
  - (2) Sludge generated from ETP is transported by the answering Respondent to M/s Bhawani Chemicals, F-8, Udyogpuram, Partapur, Meerut (U.P.) – 250 013.
  - (3) Iron scraps are used in its own induction furnace for steel making.
- (i) That Ambient Air Quality Monitoring was carried out at three locations (i) Near Gate No.1/Office building; (ii) Near Gate No.2 and (iii) Near Re-heating furnace. That the report of the Ambient Air Quality Monitoring shows that the average values were within the prescribed norms.
- (j) That the stacks of primary and secondary fumes extraction systems located at induction furnace are fitted with Online Continuous Emission Monitoring System.
- (k) **Compliance of Emission Consent Conditions:**
- (1) That water spraying was observed on the circulating area of the answering Respondent.
  - (2) Solid Waste Slag, Hazardous Waste were observed stored separately. Ash was not observed as operation of Re-heating



furnace was not under operation, as heated iron coming directly from CCM.

- (3) Pucca and paved internal roads were observed.
- (4) Fume extraction systems were observed under observation.
- (5) Reports of Ambient Air Quality, Stack Monitoring and Ambient Noise Level were submitted regularly by the answering Respondent.
- (6) Good planation was observed from Gate No.2 to the office area and near rolling mill area, where ever vacant space is available.
- (7) The Environmental Statements for each financial year ending 31<sup>st</sup> September in Form-V has been duly submitted by the answering Respondent as prescribed under the E(P) Rules, 1986.
- (8) Display of data outside the main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises was available.
- (9) Provision of rain water harvesting was available at two places one near the office area and another at re-rolling mill area.

(I) **Compliance of Effluent Consent Conditions:**

- (1) Test reports of the effluent generated by the answering Respondent is duly submitted by the answering Respondent.
- (2) Cooling tower for induction furnace was in close circuit and water was found under recirculation.
- (3) The answering Respondent has duly obtained the “No Objection Certificate” for the extraction of ground water from the Central Ground Water Authority (CGWA), bearing NOC No. CGWA/NOC/IND/REN/2025/11954 dated 03.11.2025 which is valid from 08.01.2024 to 07.01.2027.
- (4) Water spraying was observed on the circulating area of the unit.



- (5) Display of data outside the main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises was available.
  - (6) The Environmental Statements for each financial year ending 31<sup>st</sup> September in Form-V has been duly submitted by the answering Respondent as prescribed under the E(P) Rules, 1986.
5. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.
6. That in the light of the submissions made by the answering Respondent hereinabove read with Reply dated 27.05.2025 filed by the answering Respondent and also in the light of the fact that the answering Respondent is a compliant unit and is following all the environmental norms which is clear from the Joint Committee Inspection Report dated 19.06.2025, the captioned Original Application No. 49 of 2025 (EZ) may be closed as far as it is concerned /related to the answering Respondent.

**PRAYERS:**

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 49 of 2025 (EZ) titled as "*Manbodh Kumar Vs. State of Bihar & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent;

Pass such other/further order(s) as this Hon'ble Tribunal may  
deem fit and proper in the facts & circumstances of the case.

**FOR BHOLARAM STEELS PVT. LTD.**

*(Signature)*  
**AUTHORISED SIGNATORY:  
RESPONDENT NO.11**

**THROUGH**



**ANUBHAV ANAND ARON, ABHINAV ANAND**

**(Advocates for the Respondent No.11)**

A-901, Apex Golf Avenue, Sector-1,  
Greater Noida (West), U.P. – 201 306

**Mob:** 9811764256, 9582416270

**Email:** abhinav.legal@gmail.com

Place: **KOLKATA (EZ)**

Date: **7/11/2021**



BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Mandodh Kumar  
Applicant

Versus

State of Bihar & Ors.  
Respondents

AFFIDAVIT

I, Kapil Kumar Saraswat aged about 34 years S/o Sh. Rakesh Kumar, Authorized Representative of Bhola Ram Steels Pvt. Ltd. having its Registered Office at, Nasriganj, Danapur, Patna, Bihar – 800 012 and its Corporate Office at: 2<sup>nd</sup> Floor, M-79, M-Block Market, Greater Kailash – II, New Delhi – 110 048 (the Respondent No.11 herein) do hereby solemnly affirm state as under:-

1. That I am the Authorized Representative of Bhola Ram Steels Pvt. Ltd. (the Respondent No.11 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Additional Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Additional Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.



VERIFICATION:

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of \_\_\_\_\_ 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

FOR BHOLARAM STEELS PVT. LTD.  
DEPONENT  
[AUTHORISED SIGNATORY]

FOR BHOLARAM STEELS PVT. LTD.  
DEPONENT  
AUTHORISED SIGNATORY

IDENTIFIED

*Kapil Kumar Saraswat*  
*Mand Deen*  
*3575*  
06-11-2025  
306/11-2025  
Husain  
Advocate/Notary Public  
Bihar (Muzaffarpur)  
I have read the contents of the affidavit and explain as per fee for 5000/-

# BHOLA RAM STEELS PVT. LTD.

Nasriganj, Danapur, Patna - 800 012

## Display of Information relate to Air, Water and Hazardous Waste Generation

i) Name of the Facility :- Bhola Ram Steels Pvt. Ltd.

ii) Date of Update of Display :

iii) Details of Consent Orders & Validity :

Air Consent		Water Consent		Hazardous Waste Consent	
Consent No	Validity	Consent No	Validity	Consent No	Validity

iv) Operational Status : Operational/Non-Operational

v) Production Details:

S.No	Products Manufactured	Details of Hazardous Chemicals used with Quantity & Purpose	Type of HW generated with category as per HWM Rule 2016	Quantity of HW Generated, Stored and Disposed	Mode of Treatment/ Disposal
		1.	33-1 Empty Chemical Containers		Disposed to Authorised Re-cyclers
		2.	5.7- Used Oil		
		3.			
		4.			

vi) Operational Status

S.No	Source of Air Pollution	Air Pollutions control Device (With stack Height)	Parameters Monitored W r t Air Pollution	
			Monitored Data	Limits as per CPCB/AJPCB
			PM-	
			CO-	
			SO2	
			NO2	

OCEMS Connectivity Details:

vii) Effluent Discharge

S.No	Source of Effluent Discharge with Quantity	Treatment Method (Capacity)	Mode of Disposal of treated Effluent	Effluent Discharge Monitoring		
				Parameter	Inlet	Outlet
01				PH		
				COD		
				BOD		
				TSS		
				TDS		

OCEMS Connectivity Details:



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Bhola Ram Steels Pvt.ltd.
Project Address:	Dadi Maa Biscuit Factory More, Nasriganj,danapur,patna-12
Town:	Dinapur Nizamat (nagar Block: Dinapur Parishad)
District:	Patna State: Bihar
Pin Code:	
Communication Address:	Dadi Maa Biscuit Factory More, Nasri Ganj,danapur,patna-12, Dinapur, Patna, Bihar - 800012
Address of CGWB Regional Office :	Central Ground Water Board Mid Eastern Region, 6th & 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road Dak Banglow, Patna, Bihar - 800011

- |  |                               |                            |                     |
|--|-------------------------------|----------------------------|---------------------|
| 1. <b>NOC No.:</b>                     | CGWA/NOC/IND/REN/1/2025/11954 | 2. <b>Date of Issuance</b> | 03/11/2025          |
| 3. Application No.:                    | 21-4/412/BR/IND/2019          | 4. Category:               | Safe<br>(GWRE 2024) |
| 5. Project Status:                     | Existing Ground Water         | 6. NOC Type:               | Renewal             |
| 7. <b>Valid from:</b>                  | 08/01/2024                    | 8. <b>Valid up to:</b>     | 07/01/2027          |
| 9. Ground Water Abstraction Permitted: |                               |                            |                     |

Fresh Water		Saline Water		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year						
50.00	15000.00					50.00	15000.00

10. Details of ground water abstraction /Dewatering structures

Abstraction Structure*	Total Existing No						Total Proposed No					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
	0	0	2	0	0	0	0	0	0	0	0	0

\*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.): 45000.00

12. Environment Compensation (if applicable) paid (Rs.): 0.00

13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR**	DWLR With Telemetry
1	1	0	0

\*\*DWLR - Digital Water Level Recorder

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

**(Compliance Conditions given overleaf)**

This is an auto generated document & need not to be signed.



Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWA for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE



**CENTRAL GROUND WATER AUTHORITY**  
Department of Water Resources, River Development and Ganga Rejuvenation  
Ministry of Jal Shakti, Govt. of India

**Receipt**

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)  
<https://cgwa-noc.gov.in>

Application No.: 21-4/412/BR/IND/2019 Date of Issuance: 03/11/2025  
Name of Firm: BHOLA RAM STEELS PVT.LTD.  
AppType Category: Iron Steel bar  
Application Type: Industrial  
PAN/GSTIN No. of Firm/Individual: /

S N	Description	Amount (Rs.)
1.	Application Processing Fee	5000.00
2.	Ground Water Abstraction charges	45000.00
3.	Ground Water Restoration charges	0
4.	Environmental Compensation Charges (ECRGW) (Date From to ) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	250000.00
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 1000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	Rs. 500
<b>Rs. Rupees Three Lakh Only</b>		<b>300000.00</b>

This is an system generated invoice, hence, does not require ink signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: [cgwa-noc.gov.in](https://cgwa-noc.gov.in)

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE



Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary  
CGWA, New Delhi



# JOHANNES KEPLER TESTING & RESEARCH CENTRE (HICM) Pvt. Ltd.

(Quality is Strength of Structure)  
(An ISO 9001 : 2015 Certified Laboratory)



## TEST REPORT

<b>Issued To:</b> <b>M/S Bhola Ram Steels Pvt. Ltd.</b> <b>Corporate Office: 404, N.P. Centre,</b> <b>New Dak Bunglow Road, Patna-800001.</b>	<b>Sample No.:</b> JKTRC/140525-04
	<b>Report No.:</b> JKTRC/140525/2680
<b>Name of Work:</b> Toxicity Properties of Slag of Induction furnace.	<b>Date of Receiving of Sample:</b> 14.05.2025
	<b>Description of Sample/Test:</b> Toxicity Test of Slag of Induction furnace.
<b>Ref. No.:</b> BRSPL (25-26)/06 <b>Date:</b> 13.05.2025	<b>Period of Testing:</b> 14.05.2025 to 16.05.2025
	<b>Date of Report:</b> 16.05.2025

## RESULTS

Sl. No.	Test Parameter	Unit	Test Method	Observed Value	Requirement as per EPA 1311
1.	Lead (Pb)	Mg/l	EPA 1311	1.2	Max. 5.0
2.	Arsenic (As)	Mg/l	EPA 1311	0.15	Max. 5.0
3.	Mercury (Hg)	Mg/l	EPA 1311	Absent	Max. 0.2
4.	Zinc (Zn)	Mg/l	EPA 1311	2.8	-
5.	Chromium (Cr)	Mg/l	EPA 1311	0.42	Max. 5.0

### Remarks:

- Results given above refer only to the sample supplied.
- The Report is being issued on the specific understanding that JKTRC will not in any way be involved in any action following the interpretation of the above results.
- This report shall not be reproduced except in full without written approval from JKTRC.
- This report does not imply that the sample/material is approved or endorsed by JKTRC or NABL.
- Sample shall be retained for 30 days after reporting the results.

**\*\*End of Report\*\***

Madhav Kumar Jha  
Checked by  
(Madhav Kumar Jha)



Rajnish Kumar  
Authorized Signatory  
(RAJNISH KUMAR)  
QUALITY MANAGER



POLLUTION & ENVIRONMENT



CONSTRUCTION MATERIAL



WATER, WOOD, SOIL & ROCK



CHEMICAL



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**Additional Reply filed by Respondent no.11**

1 message

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**Kaushal Sharma** <kaushal90.legal@gmail.com>

Fri, 7 Nov, 2025 at 1:27 pm

To: cs-bihar@nic.in, bspcb@yahoo.com <bspcb@yahoo.com>, msbspbcb-bih@gov.in, dm-patna.bih@nic.in, ssp-patna-bih@gov.in, dfopatnafdivision@gmail.com <dfopatnafdivision@gmail.com>, dir.ind-bih@nic.in, sdodanapur10@gmail.com <sdodanapur10@gmail.com>, sho-danapur@biharpolice.gov.in, mscb.cpcb@nic.8n

Sir,

Kindly find the Pdf copy of Additional Reply filed by Respondent no.11 in OA no.49of 2025.

Regards

Kaushal Sharma

C/O Abhinav Anand ( Advocate)

Mob.9582416270

**Manbodh Kumar.pdf**

6.9 MB